

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the temporary taking over, in the public interest, of the management of certain sugar undertakings in certain circumstances."

*The motion was adopted.*

SHRI SURJIT SINGH BARNALA: Sir, I introduce the Bill. And with your permission, I want to bring it to the notice of the House that sub-clause (2) of clause 8 of the Sugar Undertakings (Taking-over of Management) Bill, 1978, which involves expenditure has not been printed in thick type or in italics as required by the said sub-rule (2) although the Financial Memorandum contains a reference to the said sub-clause (2) of clause 3. The other relevant provisions in the Bill which involve expenditure, have been printed in thick type or in italics.

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STATEMENT RE. SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) ORDINANCE, 1978

THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sugar Undertakings (Taking Over of Management) Ordinance, 1978.

12. 44 hrs.

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MATTERS UNDER RULE 377

(i) REPORTED LOW PRICE FIXED BY GOVERNMENT FOR PADDY

SHRI P. RAJAGOPAL NAIDU (Chittoor): Sir, under rule 377, I wish to raise the following matter:

The farmers are put to a great loss due to the low price fixed for paddy by the Government. The Government has not accepted the recommendations

of State Governments to increase the paddy price at over and above Rs. 100 per quintal and fixed only Rs. 85 per quintal. The FCI stopped purchasing paddy in the States of Punjab and Haryana and opening of new centres of purchase in Andhra Pradesh. This is causing much hardship and a great financial loss to the paddy producers. I, therefore, request the Government to purchase all surplus paddy in these States.

(i) REPORTED ENCROACHMENT BY BANGLADESH NATIONALS ON RESERVED LAND IN BARPETA SUB-DIVISION OF ASSAM

SHRI ISMAIL HOSSAIN KHAN (Barpeta): Sir, under rule 377, I wish to raise the following matter:

I draw the attention of the hon'ble Home Minister to the news item in the local 'Dainik Assam', the highest circulated Assamese daily, dated 12-11-78 from Barpeta correspondent dated 11-11-78 that "Bangladesh nationals are induced to encroach" reserve land in Gobindapur under Barpeta sub-division of Assam State by a Congress leader. It is also stated that thousands of infiltrators have encroached into Konora, Chasara and Silosi reserves of Barpeta sub-division claiming themselves as river-eroded people. To the best of my information and knowledge, as I have recently visited the said area, thousands of native people are rendered homeless every year due to erosion of the mighty river Brahmaputra. 90 per cent of them belong to minority community. It is a fact that since several years Government totally failed to settle the problem of river-eroded people in Assam, particularly in this area. As a result, of which thousands of people took shelter on the PWD roads, embankments and Government reserves. All of them are *bona fide* Indian citizens. Assam is a State where there is peaceful co-existence and communal harmony among all classes of people. This news item has created a grave concern in the mind of river-eroded minority community people because